

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-1788/PB/2018

IA/994/2021, IA/1069/2021, IA/5320/2021, IA/3813/2022, Contempt
Petition/42/2023, IA/43/2023, IA/2400/2024

IN THE MATTER OF:

Mrs. Sarika Somvanshi and Ors.

...PETITIONER

Vs.

M/s. R. S. Stones Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Home Buyers :Adv. Govind Bhardwaj

For the Respondent/Corporate Debtor :

ORDER

IA/994/2021

Proxy Counsel on behalf of Liquidator is present and submitted that the main counsel is not available today and therefore sought adjournment. In the interest of justice, list the matter on **14.08.2024** alongwith other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)